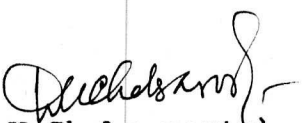



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OA/623/88

Coram : Hon'ble Mr. P.M. Joshi : Judicial Member
Hon'ble Mr. D.K.Chakravorty : Administrative Member

2/5/1989

Mr.B.R.Kyada, the learned counsel for the respondents seeks more time as he wants to file additional reply. Mr.B.B.Gogia, the learned counsel for the petitioner present. Time granted. Registry to post the case after vacation for final hearing.


(D.K.Chakravorty)
Administrative Member


(P.M.Joshi)
Judicial Member

a.a.bhatt

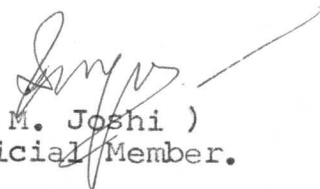
CORAM : HON'BLE MR. P. H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P..M. JOSHI .. JUDICIAL MEMBER.

3.10.1989.

Heard Mr. B.B.Gogia and Mr. B.R.Kyada, the learned advocate for the petitioner and respondent. Mr. B.B.Gogia wants time for production of documents. Time allowed 15 days to do so. In the meantime the petitioner ^{may} make a representation on the basis of the judgment preferred in the application in O. A. 24/89. ^{which} According, to ~~him~~ similar persons ^{who are} ~~are~~ junior to him, have been given benefit.



(P. H. Trivedi)
Vice Chairman



(P. M. Joshi)
Judicial Member.

R.

M.A./560/89

in

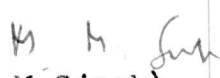
OA/623/88


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Coram: Hon'ble Mr. J.N.Murthy : Judicial Member
Hon'ble Mr. M.M.Singh : Administrative Member

28-8-1990

The applicant files an application stating that his prayer was complied with by the respondents and there is no need to pursue this matter. Accordingly the case is disposed of. No order as to costs. MA/560/89 also stands disposed of.


(M.M.Singh)
Administrative Member


(J.N.Murthy)
Judicial Member

a.a.b.